MADHYA PRADESH

Notification No SRO 422 dated 29th Oct., 1971 Published in the Gazette of India dated 13th Nov., 1971.

S.R.O. 422 dated 29th October, 1971—In exercise of the powers conferred by Section 3 of the Cantonments (Extension of Rent Control Laws) Act, 1957 (46 of 1957) and in supersession of the notifications of the Government of India in the Ministry of Defence Nos S.R.O. 192 dated the 12th July, 1962 and SRO 220 dated the 13th June, 1964 the Central Government hereby extends to the cantonments in the state of Madhya Pradesh, the Madhya Pradesh Accommodation Control Act, 1961 (Madhya Pradesh Act No. 41 of 1961) as in force in state of Madhya Pradesh on the date of this notification, with the following modifications, namely :—

1. In Section 1:—

(i) for sub-section (2), the following sub-section shall be substituted, namely,

"(2) It applies to the areas declared to be cantonments under Section 3 of the Cantonments Act, 1924 (2 of 1924) in the state of Madhya Pradesh".

(ii) for sub-section (3), the following sub-section shall be substituted namely :—

"(3)It shall come into force at once".

2. For Section 3, the following Section shall be substituted, namely :-

"3, Nothing in this Act Shall apply to—

(a) any premises within the Cantonment belonging to the Central Government or the Cantonment Board ;

(b) any tenancy or other like relationship created by a grant from the Central Government in respect of premises within the cantonment taken on lease or requisitioned by the Central Government; or

(c) any house within the cantonment which is, or may be, appropriated by the Central Government on lease under the Cantonments (House-Accommodation) Act, 1923 (6 of 1923).

3. Section 51 shall be omitted.

4. The Schedule shall be omitted.

5. Not withstanding such supersession, all suits and other proceedings under the said notifications pending immediately before the commencement of this notification before any court or other authority, shall continue to be disposed of in accordance with the provisions of the said notifications as if the same had continued in force and this notification had not been issued :

Provided that the provisions for appeal under the said notifications shall continue in force in respect of suits and proceedings disposed of thereunder.